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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/ 1061 / 2009 -SM[BR] E/COD /73 / 2009& E/ STAY / 1027 / 2009

Date 24/08/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. LUCKNOW
7-A, ASHOK MARG, LUCKNOW.
C.C.E. LUCKNOW

M/S HARIHAR SUGANDH PVT. LTD.

Appellant

Vs

Respondent

n directed to transmit herewith a certified copy of **Final order** No. 1058 / 2009-SM[BR]& S/434 /09&M/178/09 dated 10.8.2009
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

M/S HARIHAR SUGANDH PVT. LTD.

ANANDI DASS, KANNAUJ.

2. Adv. / Consult SHRIBIPIN GARG ADV.

B-1/1289-A, VASANT KUNJ NEW DELHI

3-9-09
ISSUED ON
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

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Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

COURT – III

**E/COD/73/2009 & E/STAY/1027/2009 IN &
CENTRAL EXCISE APPEAL NO. 1061 OF 2009-SM**

[Arising out of Order-in-Appeal No. 155-157-CE/2008 dated 10.11.2008
passed by the Commissioner (Appeals), Central Excise, Lucknow]

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	no
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	yes

CCE, Lucknow

Appellant

Vs.

M/s. Harihar Sugandh Pvt. Ltd.

Respondents

Appearance:

Shri R.K. Saini, D.R. for the Revenue;
Shri Atul Gupra, C.S. for the respondent

Coram:

Hon'ble Mr. P.K. Das, Member (Judicial),

Date of hearing/decision: 10th August, 2009

FINAL ORDER NO. 1058/2009 SM(BS) **dated** _____

Per P.K. Das:

S - 434/2009 SM(BK)

M - 178/2009 SM(BS)

Learned D.R. on behalf of the Revenue submits that the impugned order disposed of 3 adjudication orders and, therefore, appellants filed appeal No. E/379/2009 and E/1059-60/2009. He submits that the present appeal was filed inadvertently. Therefore, this appeal is dismissed as infructuous along with stay application as well as COD application.

(Dictated & pronounced in the Open Court.)

(P.K. Das)
Member (Judicial)

RK